



2026:AHC:43465

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 840 of 2026

Brijesh Kumar @ Bablu And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashok Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1.Heard Mr. Ashok Kumar Singh, learned counsel for the petitioners and Ms. Radhika Pal, learned State Law Officer for the State-respondents.

2.The instant petition has been filed for the following relief:-

"A. Issue a writ, order or direction in the nature of writ of Mandamus commanding and directing the respondent no. 3069 of 2022 (computerized case no. AL20220242003069) (Ranjana Singh Vs. Brijesh Kumar and others) before respondent no. 2 (The Board of Revenue U.P. at Allahabad) expeditiously within stipulated period as fixed by this Hon'ble Court."

3. Learned counsel for the petitioners submitted that the aforementioned revision filed by respondent No.3 impleading the petitioner as opposite parties arising out of proceeding under Section 34 of U.P. Revenue Code, 2006 is pending before respondent No.2-Board of Revenue, U.P. Allahabad since 2022. He further placed certified copy of the order sheet as well as question answer of the pending proceeding, which has been annexed as Annexure Nos.2 & 3 to the writ petition in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the issue, the present petition stands **disposed of** finally directing respondent No.2-Board of Revenue, U.P. Allahabad/Prayagraj to decide the aforementioned revision in accordance with law expeditiously and preferably within a period of **three months**

from the date of production of certified copy of this order after giving opportunity of hearing to both the parties.

(Chandra Kumar Rai,J.)

February 25, 2026
PS*